

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

(LD-VC No.30/2020) CRIMINAL APPLICATION NO. OF 2020
(Akash Chandrabhan Ghodge .vs. State)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

CORAM : M. G. GIRATKAR, J.

DATE : 30.4.2020.

Heard Mr.Tarun Parmar, learned Counsel for the applicant/accused and Mrs.G.R.Tiwari, learned Additional Public Prosecutor for respondent/State.

Issue notice.

Mrs.G.R.Tiwari, learned Additional Public Prosecutor waives service on behalf of respondent/State and seeks time to file reply.

Perused the F.I.R. In the F.I.R., the victim has stated that the present applicant came to her house for repairing gas leakage and left the place. Thereafter, another accused entered in her house and committed rape on her. In the first statement, she has not stated anything against the present applicant. Again the victim was called

and she made a statement making allegations against the present applicant. As per the observations of the trial Court, the victim was in love with the present applicant. Love letters were found with her and only on that ground, the bail application was rejected.

Looking to the allegations in the report, interim bail is granted. The applicant be released on furnishing a P.R. Bond of **Rs.25,000/-** with one surety in the like amount.

He shall attend Police Station, Koradi once in a week i.e. on every Saturday in between 10.00 a.m. to 5.00 p.m. till filing of charge-sheet.

List this matter after two weeks.

JUDGE